

THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - II

CP/CA No. 127(ND)/2013

Coram:

SHRI S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

SMT. INA MALHOTRA
HON'BLE MEMBER (JUDICIAL)

ATTENDENCE CUM ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRINUNAL ON
28.11.2017.

NAME OF THE COMPANY : CPI India Real Estate Ventures Ltd.
Vs
Prepetual Infracon Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT : 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

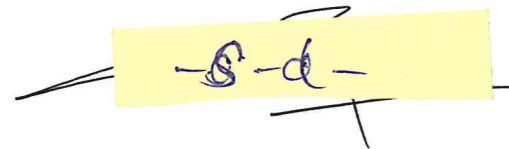
Present: Mr. Vaibhav Gaggar, Mr. Shiv Johar, and Mr. Adarsha chamoli,
Advocate for the Petitioner

Mr. Krishnan Venugopal, Sr. Advocate and Mr Kaushik Poddar,
Advocate for the Respondent

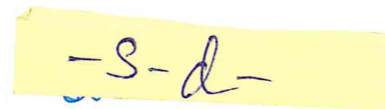
ORDER

Ld. Sr. Counsel for the Respondents submits that they have filed an
application seeking extension of time for complying with the previous order.

Notice of the same is accepted by the Ld. Counsel for the petitioner. In view
of the same, time is extended upto 4th December, 2017. ✓



S. K. MOHAPATRA
HON'BLE MEMBER (T)



INA MALHOTRA
HON'BLE MEMBER (J)